

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 119  
CP No. (IB)- 130/9/JPR/2019  
Under Section 9 of IBC, 2016

**In the matter of:**

**TCI Freight**

**...Operational Creditor**

**Versus**

**Shree R.N. Metals (India) Pvt. Ltd.**

**...Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Operational Creditor : Akshat Kulshrestha, Adv.  
For the Corporate Debtor : Digvijay Anand, Adv.

**ORDER**

Heard Mr. Akshat Kulshrestha, Adv. appearing on behalf of the Petitioner/ Operational Creditor. Mr. Digvijay Anand, Adv. appearing on behalf of the Respondent/ Corporate Debtor submits that he has filed his Vakalatnama electronically, however, physical copy of the same is not before us and has also filed an additional affidavit in this matter. A copy of the same has been served to the learned counsel for the Petitioner. Reply, if any, with regard to additional affidavit may be filed within 1 week, with an advance copy to the learned counsel for the Respondent. List the matter for arguments on 21.12.2022.

Sd-

(Prasanta Kumar Mohanty)  
Technical Member

Sd-

(Deep Chandra Joshi)  
Judicial Member

December 06, 2022  
HA